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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8809/2018

AIR INDIA LTD. Petitioner
Through Ms.Shreya Sethi, Adv.

versus

UNION OF INDIA AND ANR. Respondents
Through Mr.Rajesh Mahindru, Adv. No.2.

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% **06.09.2019**

CM No.40218/2019 (for stay)

This is an application filed by the petitioner seeking stay of the impugned Award dated 13.12.2017, passed by the learned Central Government Industrial Tribunal-cum-Labour Court-I, Dwarka Court Complex, Delhi, in ID No.275/2011.

Issue notice. Mr.Rajesh Mahindru, Advocate accepts notice on behalf of the respondent no.2 and submits that he does not wish to file any reply to the application.

In these circumstances, subject to the petitioner depositing the entire awarded amount with the Registrar General of this Court within four weeks from today, the execution of the impugned Award shall remain stayed during the pendency of the petition.

The petitioner is, however, directed to take steps to issue medical card to the respondent no.2 in terms of its policy for retired



employees, so as to enable the respondent no.2 to avail the medical facilities as available to ex-employees of the petitioner company.

The application is disposed of in the aforesaid terms.

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Learned counsel for the petitioner submits that she does not propose to file any rejoinder. In these circumstances, pleadings in the petition shall be treated as complete.

List for disposal on 06.11.2019, the date already fixed.

The parties are also granted further four weeks' time by way of last opportunity to file written submissions in terms of the order dated 06.05.2019. It is made clear that in case the parties fail to file written submissions within the time so granted, the matter will be heard on the basis of the pleadings already on record.

REKHA PALLI, J

SEPTEMBER 06, 2019/aa